

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : _____

Misc. Petition No. _____

Contempt Petition No. 46/2002 / (CA 276/98)

Review Application No. _____

Applicant (s) B. S. Baruah & others

Respondent (s) Major U. Nigam vs _____

Advocate for the Applicant (s) Mr. Adil Ahmed.

Advocate for the Respondent(s) Mr. A. Deb Roy, Sr.C.B.S.C

Notes of the Registry	Date	Order of the Tribunal
This contempt petition has been filed u/s 17 of Tribunal Act, 1985 with a praying for punishment of the Contemnor/Respondent for non-compliance of Judgment and order dated 12-2-1999 in OA 276/98. Dated before Hon'ble Court for orders.	3.10.02	Heard learned counsel for the parties. Issue notice on the respondents to show cause as to why the contempt proceedings shall not be initiated against the alleged contemners. List on 14.11.02 for orders.
<i>Done on 01/11/02 Section Officer</i>	11/11/02	<i>I.C.U. Bar Member</i>
<i>Notice prepared and sent to the Respondent No 1 by SP 2826 on 10/10/02.</i> <i>10/10/02</i>		<i>Due to circuit sitting at Shillong, the Case adjourned to 28/11/2002. M/s A. K. Islam</i>

No. Reply has been
billed

28.11.02

Heard Mr.A.Ahmed learned counsel
for the applicant and Mr.A.Deb Roy, Sr.
C.G.S.C. for the respondents.

Zn
27.11.02.

Mr.A.Deb Roy, Sr.C.G.S.C. has stated
that he has obtained instruction from the
department that the applicants are paid the
HRA with effect from March 2002 on receipt
of the Government sanction, and the matter
relating to arrear of HRA is awaiting
Government sanction.

List on 7.1.03 to enable Mr.A.Deb Roy
to obtain necessary instruction in this
regard.

No. Reply has been
billed

Zn
6.1.03.

Vice-Chairman

lm

7.1.03

Letter received from
Cahil 21 C 302 Coy. Asc (adh) C/o 99 APO.
Type "A" regarding. Arrears
Payment of HRA for the
Period 1st Oct/96 to 21/02
S.G.C.A for the period 1st Oct/96
to 21/02, has been allotted vide
Main Photo City Bill at Flag 71/103.

Laid before the Hon'ble
Tribunal for review of
orders.

AC 9/1/03 WJS 10/1/03

present : The Hon'ble Mr Justice V.S.Agarwal,
Chairman.

The Hon'ble Mr K.K.Sharma, Member (A)

Learned counsel for the respondents
stated that direction of this Tribunal has
since been complied with. Learned counsel
for the applicant states that he would get
necessary instruction in this regard. and
prays for time.

List on 22.1.03 for order.

K.K.Sharma
Member

Ag
Chairman

No. Reply has been
billed.

Zn
21.1.03.

3/3/2003
Copy of the order
has been sent to the
Office for issuing the
order to the S.G.S.C.

WJS

pg

22.1.2003 Present:- The Hon'ble Mr.Justice D.N.
Chowdhury, Vice-Chairman,
The Hon'ble Mr.S.K.Hajra, Member (A)

Heard Mr.A.Ahmed, learned counsel for
the applicants and Mr.A.Deb Roy, learned Sr.
C.G.S.C. for the respondents and also perused
the compliance report dated 29.1.2.2002. In
that view of the matter the Contempt Proceed-
ing stands dropped.

The compliance report is placed on re-
cord.

S.S.K.Hajra
Member

Vice-Chairman